

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 102  
IA No. 212/JPR/2024  
CP No. (IB)- 88/7/JPR/2022  
Under Section 7 of IBC, 2016

**In the matter of:**

**Union Bank of India**

**.... Financial Creditor/Applicant**

**Versus**

**M/s Swastik Copper Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Anubha Singh, Adv.

For the Respondent : Amol Vyas, Adv.

**ORDER**

**IA No. 212/JPR/2024**

This is an application under Section 60(5) of IBC, 2016 for taking documents on record. Copy of the same has been furnished to the learned counsel for the Petitioner who has no objection on allowing this application. Application is allowed. Order dated 17.08.2023 passed by DRT, Jaipur in SA No. 48/2021 is taken on record. IA No. 212/JPR/2024 stands disposed of accordingly.

Heard Ms. Anubha Singh, Adv. appearing on behalf of the Petitioner. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent. Submissions on part of the Learned counsel for the Petitioner are concluded today. List the matter for

Sd/-

Sd/-

argument on part of the learned counsel for the Respondent on 29.05.2024 on the top of the priority list.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 13, 2024